

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*(Through Physical Hearing / VC Mode (Hybrid))*

**ITEM No.11**  
**C.P. (IB).No.27/BB/2024**

**IN THE MATTER OF:**

M/s. Teleperformance Business Services India Ltd. ... Petitioner  
Vs.  
M/s. Think & Learn Pvt. Ltd. ... Respondent

**Order under Section 9 of IBC, 2016**

**Order delivered on 26.06.2024**

**CORAM:**

**SHRI K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Surit Kapoor  
Shri Abhishek Bagga,  
Shri Aviral Tripathi

**ORDER**

1. Heard the Ld. Counsel for the Petitioner.
2. Ld. Counsels for the Petitioner submits that they wants to withdraw the present petition and seeks permission for the same. Therefore, he is directed to file a memo for withdrawal in the Registry, within a period of three days.
3. In view of the above, the present petition bearing **C.P. (IB).No.27/BB/2024** **is dismissed as withdrawn.**

**-Sd-**  
**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**(K. BISWAL)**  
**MEMBER (JUDICIAL)**

Anishma